

LIST A

Dadheech Infrastructures Private Limited
List of Creditors as on 26th June, 2023 (CIRP commencement date)
(pursuant to claim drawn on or before 30.06.2024)

FINANCIAL CREDITORS

| SL. NO. | NAME OF CREDITORS | AMOUNT CLAIMED (IN INR) | AMOUNT OF CLAIMS ADMITTED* (IN INR) | SECURITY INTEREST | VOTING % | NATURE |
|---------------------------------------|---|--------------------------------|--|--------------------------|-----------------|------------------|
| 1 | SREI Equipment Finance Limite | 2,47,84,11,850 | 2,47,63,23,869 | As per Annexure I | 67.17% | Secured |
| 2 | Paceman Sales Promotion Prvt. | 52,67,87,439 | 52,67,87,439 | As per Annexure II | 14.29% | Secured |
| 3 | Norifox Vincom Private Limited | 49,22,77,575 | 49,22,77,575 | As per Annexure III | 13.35% | Secured |
| 4 | Acetylene Trexim Private Limite | 10,12,98,027 | 10,12,98,027 | As per Annexure IV | 2.75% | Secured |
| 5 | DD Infrastructures Private Limi | 9,97,90,451 | 7,69,83,830 | As per Annexure V | 2.09% | Unsecured |
| 6 | Robbs Traders & Finance Pvt. Lt | 1,31,55,288 | 1,31,55,288 | As per Annexure VI | 0.36% | Unsecured |
| TOTAL | | 3,71,17,20,630 | 3,68,68,26,028 | | 100.00% | |
| Note : | <p>In relation to claims submitted by Purti Group of Companies as per SI No. 2,3 & 4, one agreement was signed in 2015 between the company and the Corporate Debtor post which MOUs were signed in 2018 based on which their claims were admitted as the CoC Re constitution was to be completed. The undersigned has been following up to submit the agreement executed in 2015 but the same is still not given by the claimant.</p> | | | | | |
| Annexure I | | | | | | |
| SREI Equipment Finance Limited | | | | | | |
| A | <u>Primary Security</u> | | | | | |

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| | a. Term Loan: 1st Charge over the Asset including but not limited to any receivables thereto in a form satisfactory to SEFL upon the terms and conditions specified in this agreement . |
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| | Collateral Security |
| | a. Term loan : If at any time SEFL is of the opinion that the security provided by the customer has become inadequate to cover the facility,then the customer to that shortfall shal provide and furnish to the SEFL ,to it's satisfaction, such additional security as maybe acceptable to the company to cover such defiency or outstanding liability. |
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| C | Guarantee |
| | Personal Guarantee: |
| | 1.Sanjeev Kumar Sharma |
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| Annexure II | |
| Paceman Sales Promotion Private Limited | |
| A | <u>Primary Security</u> |
| | <p>1. All amount on any account receivables in respect of the projects of "Dadheech " DG Map/ PHASE-II/KAPURTHALA/KPG-40/133/E8" and DGMAP PHASE II/AHMEDABAD/PKG-25(R&C)/01" (Designated Projects ") are given as security and charged towards the repayment of said outstanding loan and interest thereon and all further loans and advances that may be made hereafter and interest thereon and for payment of all costs and expenses connected thereto including for recovery of the same by Acetylene Trexim Private Limited, Paceman Salaes Promotion Privagte Limited & Norfiox Vincom Private Limited.</p> <p>2. Personal Guarantee of present Directors and the Company Dadheech Infrastructures Private Limited.</p> <p>3. Guarantee of Dreamland Construction Pvt. Ltd, Sanjeevani Vinimay Pvt. Ltd, Fastrack Commodeal Pvt. Ltd. Balanced Commosale Pvt. Ltd, Rajmahal Commodeal Pvt. Ltd, Timely Tradecom Pvt. Ltd., Virat Merchandise Pvt. Ltd., Ishayu Vintrade Pvt. Ltd., Safelift Mercantile Pvt. Ltd., Manimudra Vintrade Pvt. Ltd., & Fairway Sales Pvt. Ltd., and the securities provided by such guarantors.</p> <p>4. All Plant, Machinery, equipment, stock, goods, and vehicles in use foor the designated projects are hypothecated to Acetylene Trexim Private Limited, Paceman Salaes Promotion Privagte Limited & Norfiox</p> |
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| Annexure III | |
| Norifox Vincom Private Limited | |
| <u>Primary Security</u> | |
| | 1.All amount on any account receivables in respect of the projects of "Dadheech " DG Map/ PHASE- |
| Annexure IV | |
| Acetylene Trexim Private Limited | |
| | 1.All amount on any account receivables in respect of the projects of "Dadheech " DG Map/ PHASE- |
| Annexure V | |
| DD Infrastructures Private Limited (Unsecured) | |
| | Total Claim amount is of Rs 9,97,90,451 out of which Rs 4,31,10,000 is the Principal amount and Rs 5,66,80,451 There is no security interest There is no claim against the Personal guarantor |
| Annexure VI | |
| Robbs Traders & Finance Private Limited (Unsecured) | |
| | There is a total claim of Rs 1,31,55,288 out of which Rs 81,000,000 is the Principal amount & Rs 50,55,288 is the interest amount charged @ 10%. The Corporate Debtor also deducted TDS @ 10% against the interest being charged and filed TDS Return. No such agreement was executed between the parties as confirmed by both parties. |